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SLP(C)No. 23644 OF 2003
ITEM No.38

Court No. 9

SECTION IVB
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.23644/2003

(From the judgement and order dated 03/04/2003 in RSA 4540/99
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF PUNJAB & ORS.

Petitioner (s)

VERSUS

HARBHAJAN SINGH

Respondent (s)

(With prayer for interim relief)

(With Appln(s). for c/delay in filing SLP and exemption from filing c/c of the impugned Judgment and permission to submit additional document(s))

Date : 26/03/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE BRIJESH KUMAR
HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner (s) Mr. Sarup singh, Sr.AAG(Pb.)
Mr. Arun K. Sinha, Adv.

For Respondent (s) Mr. Nidhesh Gupta, Adv.
Mr. Naveen Singh, Adv.
Ms. S. Janani, Adv.

UPON hearing counsel the Court made the following
O R D E R

As prayed four weeks time is allowed to file rejoinder affidavit.

(Sarojbala)
PA to Addl.Registrar

(Promila Nagpal)
Court Master